

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NOTIFICATION**

**Dated: Guwahati, the 27<sup>th</sup> of June, 2023**

**HC.XI-07/2022/252/RC**: The Gauhati High Court has been pleased to amend the Gauhati High Court Civil Rules and Orders by incorporating the following provision, as Clause 16 in Chapter XV, Rule 307-A of the said Rules:

**“Clause (16) Whenever an application under Section 34 of the Arbitration and Conciliation Act 1996 is filed within 120 days from the date of delivery of the signed copy of the award the Court shall call for the records of the Arbitral proceedings.”**

The above amendment shall come into effect immediately.

By order,  
Sd/-

Aparna Ajitsaria

**REGISTRAR GENERAL**

**Memo No. HC.XI-07/2022/253-277/RC**

**dated 27-06-2023**

Copy to:

1. The Secretary General, Supreme Court of India, New Delhi.
2. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima.
4. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl.
5. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
6. The Registrar (Admin./Vig./Judl./Estt.) Gauhati High Court, Guwahati.
7. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati
8. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl/ Itanagar Bench, Naharlagun.

***(He is requested to circulate this Notification among all the Officers and Bar Associations of his concerned State)***

9. The District and Sessions Judge,  
Bajali / Baksa / Barpeta / Biswanath / Bongaigaon / Cachar / Charaideo /  
Chirang / Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara /  
Golaghat / Hallakandi / Hojai / Jorhat / Kamrup (M) / Kamrup / Karimganj /  
Karbi Anglong / Kokrajhar / Lakhimpur / Majuli / Morigaon / Nagaon /  
Nalbari / Sivasagar / Sonitpur / South Salmara-Mankachar / Tinsukia /  
Udalguri / West Karbi Anglong.

***(He/ she is requested to circulate this Notification amongst all the Officers and the Bar Associations of his/her district)***

10. The Director, Assam Government Press, Bamunimaidan, Ghy-21, with a request to publish the same in the Assam Gazette.
11. The Secretary, Bar Council of India, 21, Rouse Avenue Institutional Area, Near Bal Bhawan, New Delhi – 110 002.
12. The Chairman, Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim, for the information of all the members of the Council.
13. The Secretary General, Gauhati High Court Bar Association, for the information of all the members of the Association.
14. The Secretary, All Assam Lawyers' Association, for the information of all the members of the Association.
15. The Secretary, Lawyers' Association, Guwahati, for the information of all the members of the Association.
16. The Secretary, Advocates' Association, Guwahati, for the information of all the members of the Association.
17. The Joint Registrar, ( \_\_\_\_\_ ), Gauhati High Court, Guwahati.
18. The Deputy Registrar ( \_\_\_\_\_ ) Gauhati High Court, Guwahati.
19. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.
20. The Asstt. Registrar, \_\_\_\_\_, Gauhati High Court, Guwahati.
21. The Administrative Officer (Judicial), \_\_\_\_\_, Gauhati High Court, Guwahati.
22. The Administrative Officer, Judicial Academy, Assam.

***(He is directed to place the Notification before the Hon'ble Director)***

✓ 23. The Project Manager, Gauhati High Court, Guwahati.

***(He is directed to upload the Notification in the website of the Gauhati High Court)***

24. The Private Secretary to Hon'ble Mr. / Mrs. Justice \_\_\_\_\_  
Gauhati High Court, Guwahati, for the information of his/her  
Lordship/Ladyship.

25. The C.A. to the Registrar General, Gauhati High Court, Guwahati.

★ 27.6.23

**REGISTRAR GENERAL**